

The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 234

Shillong, Thursday, October 5, 2023

13th Asvina, 1945 (S. E.)

PART-IV GOVERNMENT OF MEGHALAYA LAW (B) DEPARTMENT

NOTIFICATION

The 5th October, 2023.

No.LL(B)148/85/480.—The Legislative Assembly of Meghalaya (Member's Pension) (Amendment) Act, 2023 (Act No. 8 of 2023) is hereby published for general information.

MEGHALAYA ACT NO. 8 OF 2023

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 3rd October, 2023.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 5th October, 2023.

THE LEGISLATIVE ASSEMBLY OF MEGHALAYA (MEMBER'S PENSION) (AMENDMENT) ACT, 2023

An

Act

further to amend the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 (Meghalaya Act No. 6 of 1977).

Be it enacted by the Legislature of the State of Meghalaya in the seventy fourth year of the Republic of India as follows:-

Short title and Commencement.

- 1. (1) This Act may be called the Legislative Assembly of Meghalaya (Members' Pension) (Amendment) Act, 2023.
 - (2) It shall come into force at once.

Amendment of Section 3.

2. After the second proviso to sub-section (1) of section 3 of the Legislative Assembly of Meghalaya (Members' Pension) Act, 1977 (Meghalaya Act, No. 6 of 1977) the following proviso shall be inserted namely:-

"Provided further that in the event of early holding of elections where any person has served as such member for a period falling short of 2 (two) years 6 (six) months, there shall be paid a pension of 50% (fifty percent) per mensem from the day succeeding the date on which he ceased to be a member".

Amendment of Section 3A.

3. In proviso (a) to section 3A of the Legislative Assembly of Meghalaya (Members' Pension) Act 1977, the words "if such persons has completed two years and six months" appearing therein shall be deleted.

S. K. SANGMA,

Deputy Secretary to the Govt. of Meghalaya, Law (B) Department.